

AN. HON. MEMBER: He has also come now.

SHRI BHUPESH GUPTA: Where were they?

AN HON. MEMBER: They were in the other House.

SHRI BHUPESH GUPTA: I submit they should get up one after another and . . .

MR. CHAIRMAN: I do not want you to prescribe any procedure. I will look after that. Please sit down.

THE MINISTER OF HEAVY ENGINEERING IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): Sir, I am sorry that I have been held up in the Lok Sabha. I make the following statement.

I made a statement on the floor of the House giving information regarding the pay given to Dr. Nagaraja Rao, on his transfer from Heavy Engineering Corporation to Planning Commission. The actual position is as under:—

At Heavy Engineering Corporation he was given a pay of Rs. 3,000 p.m.

In Planning Commission he is given a pay of Rs. 3,250 in the grade of Rs. 3,250-125-3,500.

STATEMENT RE STARRED QUESTION No. 92, DATED THE 10TH SEPTEMBER, 1964

I.D.A. CREDIT FOR MANUFACTURING GOODS

MR. CHAIRMAN: Shri Dasappa.

THE MINISTER OF INDUSTRY AND SUPPLY (SHRI H. C. DASAPPA): May I also offer my sincere apologies to you, Sir, and to the House? We were held up with our own questions

there and we could not manage to run up here in time.

(Interruptions)

SHRI A. B. VAJPAYEE (Uttar Pradesh): He has got a Deputy Minister. The Ministers could have authorised somebody else to make the statements on their behalf.

(Interruptions)

MR. CHAIRMAN: Please. Order, order.

SHRI BHUPESH GUPTA (West Bengal): We accept it with grace.

SHRI H. C. DASAPPA: Sir, in my reply to the supplementary question asked by Shri A. D. Mani on the 10th September, 1964, with reference to Starred Question No. 92, on reading the script, I find I have not fully covered the question which he asked. With your permission, Sir, I would like to amplify my answer so as to avoid any misapprehension in regard to the position.

The position in regard to the I.D.A. credit is that purchases could be made from all member-countries of the World Bank and also from Switzerland.

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA): Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on September 10, 1964, under the said article in relation to the State of Kerala.

I also beg to lay on the Table a copy of the Order dated September 10, 1964, made by the President under sub-clause (i) of clause (c) of the Proclamation. [Placed in Library. See No. LT-3071/64].

SHRI BHUPESH GUPTA: (West Bengal): Sir, I have a submission to make. First of all, we see in the

papers that the Proclamation was issued at 1 p.m. yesterday. Later it was at the end of the session in the other House the statement was made. We were also sitting here. No arrangement whatsoever was made to have the statement made from the Treasury Benches in this House. It was a serious matter from the constitutional point of view and from the point of view of propriety. It was quite open to the Government to send Mr. Hathi or the Deputy Minister at least simultaneously to make the announcement in this House. We had to read it in the newspapers this morning, when our colleagues in the other House got it yesterday. This, again, is an inadvertance which, I hope, will not be indulged in future.

My second submission is that we are naturally happy that the Kerala Government has gone. The nemesis for 1959-60 has come. Now, they have dismissed their own Government practically. We have thrown it out. The Proclamation has brought about it. Here we would like to have the Governor's report. As you know, on the last occasion, a special demand was made that the Kerala Governor's report against the Kerala Communist Ministry should be placed here. On the basis of it action was going to be taken. A summary of that report was submitted to Lok Sabha. We are, therefore, under that precedent, entitled to ask the Government not to treat this in a discriminatory manner politically or constitutionally. We would ask the Government to submit to this House at least a summary, to be on par with that, if not a full copy of the Governor's report. Once we have it, then, in the light of it we should also like to discuss the Proclamation as well as the report in this House exactly as was done on the last occasion when we were in the Government in Kerala and were thrown out illegally by the Governor.

Now, these are the statements I make and these I say have the backing of the Constitution and precedents

created by them, not by us. Therefore, I would request you to set apart some time for a discussion of the Proclamation, what has led to the breakdown of the Constitution and all the rest of it. We would like to discuss it and we should be given an opportunity to give the Government necessary advice. Now, under the Proclamation, in consultation with Parliament, the President has to go through the Cabinet and so on. Therefore, we are entitled to offer our suggestions and opinions in regard to matters relating to Kerala. The first thing to be done is to place the report and arrange for a discussion immediately in this House.

SHRI NIREN GHOSH: (West Bengal): Sir, I have one point. The election to the Rajya Sabha was scheduled to take place on the 15th of this month and yet the Legislative Assembly has been dissolved. It has been adjourned.

SHRI BHUPESH GUPTA: Dissolved.

SHRI NIREN GHOSH: It has been dissolved. The Assembly could have been prorogued and the election could have taken place and after that . . .

HON. MEMBERS: No, no.

SHRI NIREN GHOSH: . . . this could have been done. The Assembly has been dissolved because the Congress is not likely to win that seat. That is the whole point.

MR. CHAIRMAN: No.

SHRI NIREN GHOSH: That is the suspicion.

SHRI BHUPESH GUPTA: We will discuss it when we have a discussion on the Proclamation.

SHRI M. P. BHARGAVA (Uttar Pradesh): I would like to know at what time the Proclamation was placed before the Lok Sabha and what were the difficulties in placing it before the Rajya Sabha yesterday.

SHRI GULZARILAL NANDA: It is being assumed that yesterday

Government placed before the Lok Sabha the Proclamation which is now being laid before this House. It is not so.

SHRI BHUPESH GUPTA: You announced it.

SHRI GULZARILAL NANDA: There is a difference. Maybe the Proclamation was laid here even earlier than it was before the Lok Sabha. Therefore, that question does not arise. The formal procedure of placing the Proclamation before this House has been done simultaneously.

SHRI BHUPESH GUPTA: At what time you issued it? One o'clock.

SHRI GULZARILAL NANDA: Secondly, when that House was about to adjourn yesterday—that was after 5 o'clock when this House, I believe, Sir, possibly was not sitting—just information was given.

MR. CHAIRMAN: When was it made there?

SHRI GULZARILAL NANDA: At about 5.15 or so.

(*Interruption*)

SHRI BHUPESH GUPTA: At what time the Proclamation was issued by you? At 1 o'clock according to your information.

SHRI GULZARILAL NANDA: Regarding the other part of the question of the hon. Member about placing on the Table of the House or placing before the House a copy of the report of the Governor, this is not being done. It is not done.

SHRI BHUPESH GUPTA: Why? It was done when we were in the Government.

SHRI GULZARILAL NANDA: Possibly a summary was made available.

SHRI BHUPESH GUPTA: Yes.

SHRI GULZARILAL NANDA: At the time when the resolution comes up before Parliament this will be done, when the resolution comes up for the approval of Parliament.

MR. CHAIRMAN: It would not be placed before the Lok Sabha?

SHRI GULZARILAL NANDA: No, Sir.

SHRI BHUPESH GUPTA: I am satisfied even if the summary is given at the time the resolution is taken up. But we would request the Government to see that arrangement is made for an early discussion of the resolution. Under the Constitution they are bound to do it, but we would like to be supplied earlier the statement or the summary of it.

SHRI NIREN GHOSH: Sir, the hon Minister did not refer to my clarification.

MR. CHAIRMAN: Next item.

PAPERS LAID ON THE TABLE

THE PETROLEUM AND NATURAL GAS (AMENDMENT) RULES 1964.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): Sir, I beg to lay on the Table, under section 10 of the Oilfields (Regulation and Development) Act, 1948, a copy of the Ministry of Petroleum and Chemicals Notification G.S. R. No. 842, dated the 30th May, 1964, publishing the Petroleum and Natural Gas (Amendment) Rules, 1964. [Placed in Library. See No. LT-3014/64].

(i) ANNUAL ACCOUNTS (1962-63) OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR (ii) ANNUAL ACCOUNTS (1962-63) OF THE INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Sir, I beg to lay on the Table, under sub-section